

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1249
TO BE ANSWERED ON 22ND DECEMBER, 2017**

CLINICAL ESTABLISHMENT ACT

1249. SHRI A. ANWHAR RAAJHAA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has any proposal to regulate private health sector to check alleged profiteering by private hospitals, if so, the details thereof; and
- (b) the steps taken by the Government to pursue all States to adopt and implement the Clinical Establishment (Registration and Regulation) Act, 2010 which entails that clinical establishments shall charge the rates for procedures and services within the range determined by the Central Government from time to time in consultation with the State Governments?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a): Health being a State subject, regulation of private health sector to check alleged profiteering by private hospitals falls within the remit of the State Governments. The Government of India has, however, enacted Clinical Establishments (Registration and Regulation) Act, 2010 for registration and regulation of all clinical establishments (both Government and Private) in the country. In terms of the Clinical Establishments (Central Government) Rules, 2012 notified under this Act, the clinical establishments are required to display their rates at a conspicuous place and charge the rates for each type of procedures and services within the range of rates determined from time to time in consultation with the State Governments. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing of medical procedures which has been shared with the States/UTs where the Act is applicable for taking appropriate action by them.

(b): Health is a State subject. The enforcement and implementation of the Clinical Establishments Act, 2010 is with the States/Union Territories. However, they are being continuously persuaded to adopt the Act/ ensure its strict implementation from time to time.

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